

**Government of Jammu and Kashmir
Revenue Department Civil Secretariat
Srinagar/Jammu**

Notification
Jammu, the 8th February, 2017

SRO 52 .- In exercise of the powers conferred by Sub sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996, the Government hereby confer upon the following officers, the powers of Assistant Collector of the First Class under the said Act within the territorial jurisdiction shown against each:-

Sr. No	Name	Jurisdiction
1.	Bashir Ahmad I/C Naib Tehsildar, Marwah	Tehsil Marwah
2.	Gh. Nabi I/C Naib Tehsildar, Wadwan	Tehsil Wadwan
3.	Saroop Chand I/C Naib Tehsildar, Dachan	Tehsil Dachan
4.	Shakti Saroop I/C Naib Tehsildar, Nagseni	Tehsil Nagseni


By order of the Government of Jammu and Kashmir

Sd/-
(Mohammad Ashraf Mir)
Commissioner/Secretary to Government
Revenue Department
Dated:- 08 -02-2017

No:- Rev/LB/03/2017

Copy to the:

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Divisional Commissioner, Jammu.
3. Commissioner/Secretary to the Government General Administration Deptt.
4. Secretary to the Government, Law, Justice and Parliamentary Affairs
5. Director Archives, Archaeology and Museums, J&K, Jammu.
6. Pvt. Secretary to the Minister for Revenue for information of the Hon'ble Minister.
7. Pvt. Secretary to the Minister of State for Revenue, for information of the Hon'ble Minister.
8. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
9. Concerned officers/officials for information and necessary action.
10. Notification file/Stock file.
11. Incharge Website, Revenue Department


(Ghulam Rasool) KAS
Deputy Secretary to the Government